

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.207
Appeal/3(AHM)2023

Proceedings under Section 58 & 59 Co. Act, 2013

IN THE MATTER OF:

Minaxi Madhookar Kothary
(Legal Heir of Madhookar R Kothary)
V/s
EB5 India Advisory Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 15/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Advocate
For the Respondent : Mr. Tirth Nayak, Advocate

ORDER

Learned Counsel for the applicant, Mr. Monaal Davawala, submitted that a rejoinder has been filed through e-mode as well as in physical form. However, on the DMS portal, it is reflecting that the rejoinder was filed on 29.01.2024, but no physical copy is available in the file of this Tribunal.

Learned Counsel for the applicant ensures to file a physical copy of the rejoinder. Further, Learned Counsel for the respondent seeks time to go through the same and make a submission in the matter, which is allowed.

Re-list on 14.03.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)